

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCE

**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

**IN THE MATTER OF** : Liquidator of M/s Pondicherry Extraction Industries Pvt Ltd  
Vs  
Dinesh Kothari and Another

**MAIN PETITION NUMBER** : CP/990/IB/2019

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1670(CHE)2023; IA(DIS)/17(CHE)/2024

**ORDER**

**IA(IBC)/1670(CHE)2023**

Present: Mr. B.Dhanaraj, Ld. Counsel for Applicant / Liquidator.  
Mr. Pawan Jhabakh, Ld. Counsel for Respondent.  
Ms. Rajalakshmi, Ld. Liquidator in person.

Arguments on behalf of the Liquidator heard.

Ld. Counsel for the Respondent seeks and is given time to sit with the Liquidator to explain the transactions supported by documents as alleged in the application.

Written synopsis be filed not exceeding three pages.

List the application for further hearing on **30.08.2024**.

**IA(DIS)/17(CHE)/2024**

Present: Mr. B.Dhanaraj, Ld. Counsel for Liquidator.  
Ms. Rajalakshmi, Ld. Liquidator in person.

This Application is for dissolution of the Corporate Debtor.

Ld. Counsel submits that the sole Financial Creditor is willing to take the NRRA, which are to be realized in respect of the Application IA/1670/2023. He also submits that there is no other creditor who has a priority over the amount in respect of NRRA. He submits that SCC in the meeting held on 27.03.2024 also approved of

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the same. He also submits that the Liquidator fee and expenses have already been paid from the realization of the sale of immovable property.

List the Application along with the above Application for hearing on **30.08.2024**.

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**[VENKATARAMAN SUBRAMANIAM]**  
**MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]**  
**MEMBER (JUDICIAL)**